

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'F', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER
(THROUGH VIDEO CONFERENCING)**

ITA No.2446/Del/2010
Assessment Year: 2004-05

Power Finance Corporation Ltd. Urjanidhi, 1 , Barakhamba Lane, Connaught Place, New Delhi-110001 PAN No. AAACP1570H	Vs	ACIT Range-14 New Delhi
(APPELLANT)		(RESPONDENT)

ITA No. 4069 to 4070/Del/2010
Assessment Year: 2005-06 to 2006-07

Power Finance Corporation Ltd. Urjanidhi, 12 , Barakhamba Lane, Connaught Place, New Delhi-110001 PAN No. AAACP1570H	Vs	Addl. CIT Range-14 New Delhi
(APPELLANT)		(RESPONDENT)

ITA No.5218/Del/2014
Assessment Year: 2007-08

Power Finance Corporation Ltd. Urjanidhi, 1 , Barakhamba Lane, Connaught Place, New Delhi-110001 PAN No. AAACP1570H	Vs	DCIT LTU New Delhi
(APPELLANT)		(RESPONDENT)

ITA No. 4231 to 4232 /Del/2010
Assessment Year: 2005-06 to 2006-07

ACIT (LTU) NBCC Plaza, Pushp Vihar, New Delhi	Vs	Power Finance Corp. Ltd. Urjanidhi, 1 Barakhamba Lane, Connaught Place, New Delhi PAN No. AAACP1570H
(APPELLANT)		(RESPONDENT)

ITA No.2877/Del/2010
Assessment Year: 2004-05

DCIT (LTU) NBCC Plaza Pushp Vihar, Delhi	Vs	Power Finance Corp. Ltd. Urjanidhi, 1 Barakhamba Lane, Connaught Place, New Delhi PAN No. AAACP1570H
(APPELLANT)		(RESPONDENT)

Revenue by	Smt. Sushma Singh, CIT DR
Assessee by	Sh. Tarangdeep Singh, CA

Date of hearing:	18/01/2021
Date of Pronouncement:	18/01/2021

ORDER

PER N. K. BILLAIYA, AM:

The captioned appeals by the assessee and the revenue preferred against the orders for A.Y.2004-05 to 2007-08 respectively.

2. At the time of hearing of the captioned appeals it was brought to our notice that the assessee has filed applications seeking resolution of pending dispute as per Vivad Se Vishwas Act, 2020. Copies of the declaration placed on record.

3. On such concession the captioned appeals are dismissed as withdrawn. However, liberty is given to the appellants to approach the Tribunal for the revival of the appeals if for some technical reason the dispute could not be settled under the Vivaad Se Vishwas Scheme, 2020.

4. Decision announced in the open court in the presence of both the representatives on 18.01.2021.

Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

NEHA

Date:- 18.01.2021

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

ASSISTANT REGISTRAR
ITAT NEW DELHI

Date of dictation	18.01.2021
Date on which the typed draft is placed before the dictating Member	18.01.2021
Date on which the typed draft is placed before the Other member	18.01.2021
Date on which the approved draft comes to the Sr.PS/PS	18.01.2021
Date on which the fair order is placed before the Dictating Member for Pronouncement	18.01.2021
Date on which the fair order comes back to the Sr. PS/ PS	18.01.2021
Date on which the final order is uploaded on the website of ITAT	18.01.2021
Date on which the file goes to the Bench Clerk	
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	